

Capital, Bhubaneswar, has been linked with Delhi by an Indian Airlines direct flight since 1980 only, and that too not every day. The flight was hitherto going five days in a week; instead of making it operate daily, its operation has now all of a sudden been reduce to four days since 23rd July last. Besides, its timings have been changed. The flight which was earlier leaving Delhi for Bhubaneswar via Banaras at 7.05 A.M. is now going at 12.30 P.M. on completion of its morning service only. Delay in its return to Delhi naturally delays the subsequent Bhubaneswar flight, and from part experience it is seen that such delay becomes somewhat a regular phenomonon. Therefore, the change in its timings is causing a lot of inconvenience to the passengers of Orissa for whom this is the only flight available to come to the Capital City of the country.

Further, the Vayudoot Service which is presently connecting only Rourkela with Bhubaneswar can easily touch Jharsuguda, the gateway to western Orissa, for the convenience of the people of a larger area.

It is, therefore, necessary that the Delhi-Bhubaneswar direct flight be made a daiy one with suitable timings and Jharsuguda be placed on the air map by extending the Vayudoot Service to that place.

15.00 hrs.

SHRI NARAYAN CHOUBEY (Midnapore) : Sir, Please include the following item in the Agenda of Business of Lok Sabha for the next week :

(i) Reported extention of the life of ESMA after expiry of its life. The left hand democratic forces had always opposed this legislation which has been misused to break strikes and other worhing class struggles. Since Punjab and Assam problems are nearing solutions, a sense of relies if dawning in the democratic people. The extension of ESMA at this juncture will harm the cause of democratic process in the country. Rather ESMA should be scrapped and the country should never think of such laws of ESMA, NASA etc.

THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY
AFFAIRS (SHRI GHULAM NABI AZAD):

Sir, the points mentioned by the Members would be put before the Business Advisory Committee.

15.02 hrs.

TOBACCO BOARD (AMENDMENT) BILL

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF COMMERCE (SHRI P. A.
SANGMA) : Sir, on behalf of Shri
Vishwanath Pratap Singh I beg to move for
leave to introduce a Bill further to amend
the Tobacco Board Act, 1975.

MR. DEPUTY SPEAKER : The question
is :

“That leave be granted to introduce
a Bill further to amend the Tobacco
Board Act, 1975.”

The Motion was adopted.

SHRI P. A. SANGMA : Sir, I introduce
the Bill.

15.03 hrs.

EMPLOYMENT OF CHILDREN
(AMENDMENT) BILL—Contd.

[English]

MR. DEPUTY SPEAKER : The House
will now take up further consideration of the
following motion moved by Shri T. Anjiah
on the 7th August, 1985, namely :

“That the Bill further to amend the
Employment of Children Act, 1938, be
taken into consideration”.

Shri A. Charles.

SHRI A. CHARLES (Trivandrum) : Sir,
I support the amendment to the Employment
of Children Act, 1938 now before the
House. Sir, it serves only a limited purpose
of enhancing the punishment laid down
in the Act for the persons who
violate the provisions of Section 3. The